IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cr. Revision No. 171 of 2014

Prakash Saw … … … Petitioner

Versus

The State of Jharkhand … … Opp. Party

CORAM: HON'BLE MRS. JUSTICE ANUBHA RAWAT CHOUDHARY

For the Petitioner : Mrs. Vandana Singh, Advocate
For the Opp. Party : Mr. Sanjay Kumar Srivastava, A.P.P.

Through Video Conferencing

6/26.06.2020

1. Learned counsel for the petitioner Mrs. Vandana Singh appears and submits that on account of the fact that she has now become a state counsel, she is not in a position to conduct this case any longer. She submits that notice may be issued to the petitioner so that he may engage another counsel.
2. Considering the submission made, office is directed to issue notice to the petitioner through the concerned police station so that he may engage another counsel.
3. Learned counsel for the opposite party is directed to file an affidavit bringing on record the status regarding service of notice to the petitioner.
4. Post this case on 31.07.2020.

(Anubha Rawat Choudhary, J.)

Binit/